

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20205 of 2017

(Arising out of Order-in-Appeal No. 1697 to 1698/2016 dated
29/11/2016 passed by Commissioner of Service
Tax(Appeals) , Bangalore)

**Logix Microsystems Ltd.
(Now known as Izmo Ltd.)**

177/2C Bilekahalli Industrial Area
Bannerghatta Road
BENGALURU – 560076.
KARNATAKA

Appellant(s)

VERSUS

**PRINCIPAL COMMISSIONER OF
SERVICE TAX Bangalore Service
Tax-II**

4TH FLOOR, T.T.M.C. -B.M.T.C. BUS STAND
BUILDING, OLD AIRPORT ROAD
BENGALURU – 560071.
KARNATAKA

Respondent(s)

Appearance:

Shri B. Raghavendra, Advocate

G.SAMPATH & S. RAGHU

543,12TH CROSS,8TH MAIN J.P NAGARA 2ND
PAHASE, BANGALORE 560078
BANGALORE - 560078
KARNATAKA

For the Appellant

**Shri Rama Holla,
Superintendent(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20532 / 2020

Date of Hearing: 27/08/2020

Date of Decision: 27/08/2020

Per : Bench

Learned counsel for the appellant submits that they have
availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019,
which has been accepted by the Department and Discharge Certificate

has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **27/08/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...